

(1)

Central Administrative Tribunal, Principal Bench

Original Application No.1911 of 2003
M.A.No.1611/2003

New Delhi, this the 4th day of August,2003

Hon'ble Mr.Justice V.S.Agarwal,Chairman
Hon'ble Mr.S.K. Naik,Member(A)

1. Manjeet Singh
S/o Shri Narain Singh
RZ-G/72, Mahavir Enclave,
New Delhi-45
2. Raj Kumar
S/o Shri Bansi Lal,
R/o RZ-G/1478, Sita Puri,Gali No.6
Part II, Dabri,
New Delhi-45
3. Sports Authority of India Employees Association
Through: General Secretary Mr.S.C.Sharma,
Room No.9, Ramp No.11, J.N.Stadium,
Lodhi Road,New Delhi

.... Applicants

(By Advocate: Shri Sewa Ram)

Versus

1. Union of India through,
The Secretary,
Department of ~~Sports~~
Ministry of Sports and Youth Affairs,
Government of India,Shastri Bhavan,
New Delhi-1
2. Sports Authority of India
Through: The Director General,
Corporate Office, J.N. Stadium,
Lodhi Road Complex,
New Delhi-3
3. The Secretary
Sports Authority of India,
J.N. Stadium,Lodhi Road Complex,
New Delhi-3

.... Respondents

O R D E R (ORAL)

By Justice V.S. Aggarwal,Chairman

M.A.1611/2003

M.A. is allowed subject to just exceptions.
Filing of the joint application is permitted.

Ms Ag

O.A. 1911/2003

Learned counsel for the applicants states that he may be allowed to withdraw the present application with liberty to approach the appropriate forum for the reliefs.

2. Allowed as prayed. Subject to aforesaid, dismissed as withdrawn.

Naik
(S.K. Naik)
Member(A)

Agarwal
(V.S. Aggarwal)
Chairman

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